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SHRT B. B. SHARMA: Is it not a fact that these losses are shown in order to avoid payment of incometax and super-tax?

SHRI N. KANUNGO: Sir, that is an inference which I cannot support.

SHRI MAHESWAR NAIK: Sir, this statement shows that in 1956-57 the Indian mills showed a profit of Rs. 21.77 lakhs while the non-Indian mills showed a loss of Rs. 292.06 lakhs. What are the reasons for this and how can it be explained?

SHRI N. KANUNGO: As I said, ft will take a long time to explain it. If the hon. Member desires, I shall try to lay a statement on the Table of the House.

DR. R. B. GOUR: Will the hon. Minister tell us whether there is any truth in the complaint that the modernisation schemes that are going on are not strictly in accordance with the tripartite agreement that was reached between the employers, the Government and the employees' representatives in the Industrial Committee?

SHRI MANUBHAI SHAH: On the modernisation programme, may I supplement what my hon. colleague said? Out of 112 jute mills in the country. 73 have been already partially or fully modernised of which 52 have been modernised by the resources of the mills concerned and 21 as a result of loan advances by the National Industrial Development Corporation. It is also proposed to modernise the industry fully by the end of the Third Plan.

Regarding the tripartite agreement to which my hon. friend referred just now, modernisation is going on in accordance with those provisions that no retrenchment takes place and the surplus labour rendered due to any renovation is absorbed in the whole industry.

DR. R. B. GOUR: Is it not a fact that the recommendation of this Com-

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mittee was unanimous that the empolyees' organisations should be consulted by the employers at every stage and that this consultation has not taken place or is not taking place according to the understanding reached?

SHRI MANUBHAI SHAH: As' the hon. House is aware, there is a Standing Committee of Labour for the Jute industry and only six months back the hon. Labour Minister and myself attended that meeting and all the policy matters are being decided at that Committee level and individual implementation also is in accordance with that agreement.

DR. R. B. GOUR: Sir . . .

MR CHAIRMAN: That will do.

SHRI BABUBHAI CHINAI: May I know, Sir, out of the 21 mills which have been modernised by the N.I.D.C.. how many are Indian and how many are non-Indian?

SHRI MANUBHAI SHAH: We do not look at problems from that particular angle. If he is interested to get the information, we can get the break-up.

IMPORTS UNDER NON-DEVELOPMENTAL HEAD

*593. SHRIMATI SEETA YUDHVIR: Will the Minister of Commerce and Industry be pleased to state:

(a) what is the value of imports under the non-developmental head of the last four years (for each year separately) from the year 1955-56; and

(b) what steps are being taken to reduce such imports to utilise the foreign exchange resources for developmental purposes?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) and (b). Statistics are not maintained of imports under developmental or nondevelopmental heads Except for 1

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imports of certain consumer goods the import of which cannot be altogether dispensed with, all other imports can be roughly taken to be for developmental purposes. Import of consumer goods is constantly kept under watch and allowed only to the extent neces-. sary. The percentage of such imports has been gradually brought down from 18.6 in 1955-56 to 10.0 in 1958-59.

भोमता सीता युद्धवीर : नात-डवेलपमेंट गुडस के इग्पोर्ट में मुख्य ग्राइटमम क्या हे ?

SHRI N. KANUNGO: Consumer goods mostly, like dairy products, fish, fruit, lamp oil, white spirit, medicines and pharmaceuticals, apparatus to control electrical energy, books and printed matter, and so on and so forth.

श्रोमतो सोता युद्धवोर ः हमारे देश मे इसकी उत्पति बढ़ाने के लिए तीसरे प्लान में ध्यान दिया जायेगा ।

अर्थो एन० कार्नूनगोः हमेशा दिया जाता रहा है।

SHRI MAHESWAR NAIK: May I know, Sir, whether the restrictive measures also apply to imports made for export promotion purposes?

SHRI N. KANUNGO: Imports for export promotion purposes are all invariably raw materials.

ASSISTANCE TO THE PRESS TRUST OF India and control in its management

*594. SHRI DAHYABHAI V. PATEL: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:

(a) how much financial help, loan or .capital, Government have subscribed or given to the Press Trust of India;

(b) whether Government have any control in the management of the

Trust by virtue of any agreement; and

to Questions

(c) whether Government exercise any control over the service, personnel, advice on dismissal, demotion, transfer etc. of the employees?

THE PARLIAMENTARY SECRE-TARY TO THE MINISTER OF INFOR-MATION AND BROADCASTING (SHRI G. RAJAGOPALAN): (a) No financial help, capital or loan, has been given to Press Trust of India, but A.I.R. is paying to the Press Trust of India an annual sum for utilizing its services.

(b) and (c). No Sir.

SHRI DAHYABHAI V. PATEL: Is it not a fact that Government Officers, the Chief of Police and the Principal Information Officer of the Bombay Government go to various places in Gujerat and advise the P.T.I. correspondent as to what they should send out and as to what they should not?

 D_R , B. V. KESKAR: The P.T.I. is not a Government body and I have no information on the subject.

SHRI DAHYABHAI V PATEL: Will the Minister make enquiries in the matter? This has been printed in all the newspapers there.

DR. B. V. KESKAR: If it is not a Government body, how does it concern us to find about it?

SHRI DAHYABHAI V. PATEL: If a Government officer goes and advises newspapers as to what they should print or what they should not, if he advises the P.T.I. correspondent as to what news he should send out to the rest of India or not, is it not Government's concern?

SHRI JAWAHARLAL NEHRU: It is, Sir. Government is concerned in sending correct news and if a journalist or pressman approaches them, they are given the correct information. I cannot understand how if any Government official, local official, is asked for some information, he can refuse to